

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/RC/2018

Subject : Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Pvt. Ltd. to Kreate Energy (I) Pvt. Ltd. under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.

Date of Hearing : 30.8.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Mittal Processors Private Limited

Parties present : Shri Adarsh Tripathi, Advocate, MPVL
Shri Abir Unmesh, MPVL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Regulatory Compliance application has been filed for seeking approval for the change in name of the inter-State trading licensee from Mittal Processors Private Limited to Kreate Energy (I) Private Limited.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the audited Annual Financial Statements along with schedules and notes for the period ending 31.3.2018 and any date after the change in the name i.e. 21.5.2018 on or before, 15.9.2018. The Commission directed that due date in filing the information shall be strictly complied with failing which the order shall be passed on the basis of the documents available on record.

3. The Petition shall be listed for hearing, if required, for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**